IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 12457 OF 2017 [@ SPECIAL LEAVE PETITION (C) NO. 22799/2017]

P. VENKATESWARLU

APPELLANT (S)

VERSUS

THE STATE OF ANDHRA PRADESH & ORS.

RESPONDENT(S)

WITH

C.A. NO(S).12461/2017 @ SLP(C) NO.24196/2017 @ DIARY NO.24068/2017

C.A. NO(S).12462/2017 @ SLP(C) NO.24197/2017 @ DIARY NO.23780/2017

C.A. NO(S).12463/2017 @ SLP(C) NO.24198/2017 @ DIARY NO.24080/2017

C.A. NO(S).12464/2017 @ SLP(C) NO.24199/2017 @ DIARY NO.24121/2017

C.A. NO(S).12465/2017 @ SLP(C) NO.24200/2017 @ DIARY NO.24533/2017

C.A. NO(S).12466/2017 @ SLP(C) NO.24201/2017 @ DIARY NO.24548/2017

C.A. NO(S).12467/2017 @ SLP(C) NO.24202/2017 @ DIARY NO.24556/2017

C.A. NO(S).12484/2017 @ SLP(C) NO.24220/2017 @ DIARY NO.24684/2017

C.A. NO(S).12468/2017 @ SLP(C) NO.24203/2017 @ DIARY NO.24685/2017

C.A. NOS.12469-12470/2017 @ SLP(C) NOS.24204-24205/2017 @ DIARY NO.24873/2017

C.A. NO(S).12485/2017 @ SLP(C) NO.24219/2017 @ DIARY NO.24910/2017

C.A. NO(S).12459/2017 @ SLP(C) NO.24187/2017 @ DIARY NO.24914/2017

JUDGMENT

KURIAN, J.

Permission to file special leave petition(s) is granted.

- 2. Delay condoned.
- 3. Leave granted.
- 4. The issue pertains to the claim made by the appellant(s) for continuance in service up to 60 years of age. The connected matters, viz. Civil Appeal No. 10273 of 2017 & batch, have been disposed of by this Court vide Judgment dated 09.08.2017.

- 5. Therefore, these appeals are disposed of in terms of the above referred Judgment.
- Pending application(s), if any, shall stand disposed of.
- 7. There shall be no order as to costs.

	J.
	[KURIAN JOSEPH]
	J.
	[R. BANUMATHI]
NEW DELHI;	
SEPTEMBER 11, 2017.	